

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-470(ND)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

... Applicant / Petitioner

Vs

Durha Vitrak Pvt Ltd.

... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.12.2020.

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Arjun Bhaskar Advocate

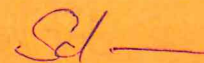
ORDER

It is a claim application [IA-5322/2020] filed over the rejection order of Resolution Professional of the Corporate Debtor; list this IA-5322/2020 for hearing on **14.01.2021** with a direction to the RP to respond to the reliefs sought by the Applicant.

The Applicant is hereby directed to intimate next date of hearing by sending this order copy to the RP.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)